

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A./62/541/2021

This the 30th day of **March**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Gh. Rasool Bhat s/o Mohammad Subhan Bhat, r/o Shalimar, Srinagar. District Srinagar.

.....Applicant
(Advocate: Mr. Musavir Mir)

Versus

1. U.T. of J & K through Director General of Police (Prisons) J & K Srinagar/Jammu.
2. Superintendent District Jail Baramulla.
3. Superintendent Special Jail (CH) Pulwama.

(By Advocate : Mr. Rajesh Thappa).

.....Respondents

O R D E R [O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

At the outset, learned counsel for the applicant states at the Bar that the applicant will be satisfied if the present OA is disposed of by directing the respondents to consider and decide the representation (Annexure VI) attached with the OA within a stipulated period.

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2. Learned counsel for the respondents states that he has no objection to the disposal of the OA in the requested manner.

3. Accordingly, the present petition is disposed of in limine, with a direction to the respondents to consider and decide the representation (Annexure VI attached with the OA) by passing a reasoned and speaking order, within a period of two weeks from the date of receipt of certified copy of this order. While considering the representation of the applicant, the respondents would keep in mind clause 2(b) of circular No.643 of 2013 dated 6.3.2013 issued by DGP J & K Police. The order so passed be duly communicated to the applicant.

4. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

kks